

Office of the District & Sessions Judge, Sheikhpura.

Order No. 101/(G)/2020.

Dated 23.09.2020.

As per the direction of Ld. District & Sessions Judge and in view of a large number of the Officials, staffs and stake holders of this Judgeship has been found corona positive and due to sudden surge of corona and in the light of direction given by the Hon'ble Inspecting Judge of this Judgeship and in the interest of public health and also in view of the declaration of Civil Court premises and premises of District Bar Association, Sheikhpura as **Containment zone by the District Administration, Sheikhpura vide memo no. 1021/Go 0, dated 19.09.2020** and for prohibiting the spread of COVID-19, it is ordered that from 23.09.2020 to 26.09.2020 in the Judgeship of Sheikhpura shall take up the matters of release/remand in the criminal matters only that too, through virtual mode, as far as it is possible. Virtual court proceedings should be held with the learned Judicial Officers remaining at their residences and would not come to the court premises for that purpose. During the aforesaid period there is no physical presence of any person within the court premises unless it is completely unavoidable.

All Judicial officers and staffs shall remain present at the headquarters. Any Judicial Officers/staffs would not leave the station without prior permission of their respective sanctioning authority and they will keep their mobile phones on switch on mode for any type of emergent work.

Further, the Judge I/C is hereby directed to must ensure that there is no physical presence of any person in Court premises unless it is completely unavoidable. Only the staff of the court concerned to deal with record (matters) of release/remand in criminal matters only, staff deputed for e-court project, Administration, statistical, criminal

serishtedar and Nazarat be allowed to make entry in the premises of the Civil Court, Sheikhpura.


Further, rest of the staffs who have not got their test for COVID-19 are hereby directed to test the same and submit their COVID-19 test report to the office of undersigned as soon as possible.

Further, the Judge I/C (Nazarat), Civil Court, Sheikhpura is directed to ensure the sanitization of the court premises as well as Courts & Offices.

It is, further directed that the Judicial Magistrate **who are on roster duty (as per roster chart earlier made by C.J.M for production of accused)** will also perform the work of production of accused through Video Conferencing System.

The System Officer, Civil Court, Sheikhpura is directed to upload this order on the website of the Civil Court, Sheikhpura for information of all concerned. Further order will be passed after taking stock of prevailing situation of COVID-19 and continuation of containment zone order by the District Administration, Sheikhpura.

This order will come into force with immediate effect. Communicate to all concerned for information and needful and a copy of this order be pasted on the Notice Board of Civil Court, Sheikhpura for information to the Civil Court Staffs. The System Officer, Civil Court, Sheikhpura is directed to upload this order on the website of the Civil Court, Sheikhpura for information to all concerned.


I/C District & Sessions Judge,
Sheikhpura,
23.09.2020.